

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 35 OF 2005

HARSH PATHAK

Petitioner(s)

VERSUS

U.O.I. & ORS.

Respondent(s)

(With appln(s) for directions, intervention, permission to place addl.
documents on record and office report)
(For final disposal)

WITH T.P.(C) NO. 275 of 2008

(With office report)

T.P.(C) NO. 278 of 2008

(With office report)

T.P.(C) NO. 405 of 2008

(With office report)

(For final disposal)

Date: 16/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Vivek K. Tankha, Sr. Adv.

Mr. Harsh Pathak, Adv.

Mr. Prashant Kumar, Adv.

Mr. Rajesh Aggarwal, Adv.

For Respondent(s)

Mr. Manu Nair, Adv.

Ms. Samjh N. Purohit, Adv.

For M/s. Suresh A. Shroff & Co., Advs.

Mr. A.M. Singhvi, Sr. Adv.

Mr. Manjul Bajpai, Adv.

Ms. Bina Gupta, Adv.

Mr. Shashwat Bajpai, Adv.

Mr. S.K. Thakur, Adv.

Mr. Ranjit Raut, Adv.

Mr. Amit Bhandari, Adv.

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Mr. T.R. Andhyarujina, Sr. Adv.

Mr. Amit Dhingra, Adv.

Mr. Aman Leekha, Adv.

Ms. Pragya Nalwa, Adv.

Mr. Rahul Prasanna Dave, Adv.

Mr. Manjit Singh, AAG for State of Haryana

Ms. Vevekta Singh, Adv.
Mr. Tarjit Singh, Adv.
Mr. Anil Antil, Adv.
Mr. Vinay Kuhar, Adv.

Mr. Sanjay Gupta, Adv.
Mr. Sumit Bansal, Adv.
Mr. Ateev Mathur, Adv.
Mr. Gagan Gupta, Adv.

Mr. Mahesh Agarwal, Adv.
Mr. E.C. Agrawala, Adv.
Mr. Rishi Agrawala, Adv.

Ms. Pallavi Tayal Chaddha, Adv.
Mr. Sanjeeb Panigrahi, Adv.
Mr. Siddhartha Chowdhury, Adv.
Mr. Chanchal K. Ganguli, Adv.

Mr. R.K. Khanna, ASG
Mr. J.S. Attri, Sr. Adv.
Mr. Chandan Kumar, Adv.
Ms. Aeema, Adv.
Ms. Priyanka Bharihok, Adv.
Mr. Anirudh Tanwar, Adv.
Mr. D.S. Mahra, Adv.
Mr. V.K. Verma, Adv.

Mr. Arun Kumar Beriwal, Adv.
Mr. Vikas Mehta, Adv.
Ms. Urmila Sirur, Adv.
Mr. Rajeev Sharma, Adv.
Mr. Irshad Ahmad, Adv.

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UPON hearing counsel the Court made the following
O R D E R

T.P.(C)No.275/2008 :

The transfer petition is disposed of as having become
infructuous in terms of the signed order.

W.P.(C)No.35/2005, T.P.(C)Nos.405/2008 & 278/2008 :

List the matters on 21st January, 2014.

(Signed order in T.P.(C)No.275/2008 is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 275 OF 2008

RAJENDER JAINA ... Petitioner(s)

VERSUS

STANDARD CHARTERED BANK ... Respondent(s)

O R D E R

Learned counsel appearing for the Respondent-Bank has submitted that Revision Petition No.2971 of 2007 has already been disposed of by the National Consumer Disputes Redressal Commission, New Delhi, along with a batch of petitions, on 18th March, 2009, and this transfer petition has become infructuous.

Nobody is present for the Petitioner.

The Transfer Petition is disposed of as having become infructuous. If the Petitioner has any grievance, he can approach this Court for revival of this petition.

.....J.
[ANIL R. DAVE]

.....J.
[DIPAK MISRA]

New Delhi;
September 16, 2013.